

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4921
ANSWERED ON:23.04.2015
COMMITTEE ON MGNREGS
Tadas Shri Ramdas Chandrabhanji

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the right to monitor and review the works being carried out under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been given to the Committee constituted under the observance of Members of Parliament and if so, the details thereof;

(b) the extent to which the District Magistrates are cooperative therein;

(c) whether the Government proposes to make any policy with respect to constitution of District Vigilance Committees and expansion of their work area in view of Centrally Sponsored Schemes and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a): The Vigilance and Monitoring Committees (V&MC) constituted at district and State levels are authorized to monitor and review implementation of all the rural development programmes including Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA).

(b): The District Collector/District Magistrate is the Member Secretary of the District level V&MC. The Member Secretary is personally responsible for convening the Meetings at stipulated interval;

(c): The policy regarding the constitution of District Vigilance and Monitoring Committee has been made in 2002 and has been in place since then. Their work area has been expanded to monitor the programmes of the Ministry of Tribal Affairs, Ministry of Panchayati Raj and Rajiv Gandhi Grameen Vidyutikaran Yojana of Ministry of Power.